

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 348/GT/2022

Subject : Petition for determination of tariff on installation of various Emission Control Systems at NCTPS, Dadri Stage-II (980MW) in compliance of Revised Emission Standard.

Petitioner : NTPC Limited

Respondents : UPPCL & 3 ors.

Date of Hearing : **8.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Nihal Bharadwaj, Advocate, NTPC
Shri Kunal Veer Chopra, Advocate, NTPC
Shri Buddy Ranganadhan, Advocate, BYPL & BRPL
Shri Rahul Kinra, Advocate, BYPL & BRPL
Shri Aditya Ajay, Advocate, BYPL & BRPL
Ms. Isnain, Advocate, BYPL & BRPL
Ms. Shweta Chaudhary, Advocate, BRPL & BYPL
Ms. Jaya, Advocate, BRPL & BYPL
Shri Anand Shrivastava, Advocate, TPDDL
Ms. Ishita Jain, Advocate, TPDDL
Shri Yash Sharma, Advocate, TPDDL

Record of Proceedings

Since the order in the Petition (which was reserved on 29.4.2024) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsels for the Petitioner and Respondents TPDDL, BYPL, and BRPL submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition. The learned counsel for the parties, however, requested that they be permitted 10 days' time to file a short note of arguments in the matter.
3. Considering the submissions of the learned counsels, the Commission permitted the parties to file their short note of arguments (not exceeding three pages), in the matter on or before **28.8.2024** after serving a copy to the other.
4. Subject to the above, the order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

